Written Answers

विदेश व्यापार मंत्रालय में उपमंत्री (श्री ए० सी० जार्ज) : (क) से (घ) एक विवरण सभा पटल पर रखा जाता है । [देखिये परिशिष्ट

82, अनुपत्न स॰ 21]

†[ THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GROEGE) : (a) to (d) A statement is laid on the Table of the House,] [See Appendix LXXX11, Annexure No 21]

> COMMITTEE TO CONSIDER THE PROBLEMS OF HANDLOOM AND POWERLOOM IN DUSTRILS

\*171. SHRI V R. PARASHAR · SHRI S. B BOBDEY : SHRI A G. KULKARNI '

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether a Committee has been appointed to enquire into difficulties of Handloom and Powerloom industries and if so, the personnel of the committee and the terms of reference, and

(b) whether Government have reviewed the voluntary scheme for supply of cotton yarn of counts 40s and above and if so, how many cases of yarn were delivered u to 31st August, 1972 and the prices of different counts of yarn ?

THE MINISTER OF FORFIGN TRA-DE (SHRI B. N MISHRA) (a) and (b) A statement is laid on the Table of the House

## STATEMENT

A working Group had been oppointed on the 24th July, 1972, to consider the immediate problems of Handloom and Powerloom Industries. The working Group which is headed by SHRI P. N Kapoor, Textile Commissioner, Bombay, has the following Members  $\rightarrow$ 

- Shri Hayatullah Ansari, 2/4B, River Bank Colony, Lucknow.
  - †[] English translation.

(2) Shri Khalid Anwar Ansari, Joint Secretary,

to Ouestions

- Bihar State Handloom Union, 1, Chajju Baug, Patna (Bihar).
- (3) Shri Rahmatullah Ansari, J. 10/32, Bakrabad, Varanası.
- (4) Shri M. P Nachmuthu Mudaliar, President, Tamil Nadu, (Madras State), Handloom Weavers' Cooperative Societv Limited, 16, Azad Street, Post Bag No 33, Erode (Tamil Nadu)
- (5) Shri A. R Bhatt, Founder President, Federation on Associations of Small Industries in India, 1218, Sadashiv Peth, Poona-30.
- (6) Shri M. A Chidambaram, Joint Chief Officer, Agriculture Credit Department, Reserve Bank of India, Central Office Garment House, Bombay-18.
- (7) Shri S E Jogeph, Director, Planning Commission, Yojana Bhavan, New Delhi.
- (8) Shri C. Venkataraman, Director,
  Department of Expenditure.
  Ministry of Finance,
  New Delhi
- (9) Kumarı M Seth, Commissioner,
  (Industrial Cooperatives),
  Ministry of Industrial Development New Delhi.
- (10) Shri S Padmananbha, Director, (Handlooms), Office of the Textils commissioner, Bombay-20—Convener

2. The terms of reference of the working Group are as follows:---

(a) To make a quick assessment of immidiate problems faced by the handloom and powerloom weavers in the various States,

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and suggest measures for the smooth development of the two sectors, with special reference to—

(i) the price and distribution policy in regard to raw materials required by the handloom and powerloom weavers,

(ii) facilities for credit, processing and marketing required by the handloom and powerloom weavers in different States;

(iii) elimination intermediaries now existing in the two sectors;

(iv) bringing the handloom and powerloom weavers under the public sector umbrella so that their credit, processing and marketing requirements are properly pooled and sat sfied and

(v) ensuring a fair wagge to the handloom and powerloom weavers for their efforts ?

(b) to draw up a realistic and timebound piogramme of action to be taken in each state for the development of each sector during the Fourth Plan period, and

(c) to consider any other attendant or ancilliary matter connected with the above and to suggest suitable measures

3. The voluntary scheme for supply of cotton yarn of counts 60s (and not 40s) and above was brought into force from the Ist August, 1972 This scheme is constantly under revew by a Watch Dog Committee set up under the Chairmanship of the Textile Commissioner The allotment of yarn made under the Scheme upto the 31st nugust 19/2, amounted to 13 72 lakh Kgs The regulated prices of different counts of yarn under the Scheme differ from mill to mill as they are worked out by taking the difference between the highest contract price as on Ist June 1972 (or the nearest date) and the highest contract price for the relevant count and form of packing during January, 1972, and deducting 50 per cent of the difference from the former price

> SHOW CAUSE NOTICE TO THE CHIEF CASHIER OF STATE BANK OF INDIA

\*172 SHRI N G GORAY : SHRI U.K. LAKSHMAN GOWDA

Will the Minister of FINANCE be pleased to state :

(a) Whether it is a fact that a showcause notice has been issued to Shri Ved Prakash Malhotra, Chief Cashier of the State Bank of India, Parliament Street Branch, New Delhi, with regard to his handling of Rs 60 lakhs in the "Rs. 60 lakhs fraud case" in which Shri Nagarwala was involved; and

(b) if so, whether Shri Ved Prakash Malhotra has replied to this notice ?

THE MINISTER OF FINANCE (SHRI Y. B CHAVAN): (a) and (b) The State Bank of India instituted disciplinary proceedings against Shri V. P Malhotra, under the relevant service rules of the Bank. Shri Malhotra submitted his reply to the showcause notice of dismissal issued to him The State Bank of India has reported that the disciplinary proceedings have ended in the dismissal of Shri Malhotra from the service of the bank, with effect from the 10<sup>th</sup> November, 1972.

EXPORT OF SCOOTERS TO BANGLA DESH

\*173 SHRI GANESHI LAL CHOUD-HARY: Will the Minister of Foreign Trade be pleased to state.

(a) Whether is it a fact that Government have decided to export Scootor to Bangladesh,

(b) If so, the number and cost of the scooters to be exported, and

(c) the name of the Indian firm which has been given an order for the export of Scooters?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE). (a) to (c) A statement is laid on the Table of the House.

## , STATEMENT

It is the understanding between the two Governments that imports and exports outside the Limited Payments Arrangement will be governed by their respective imports, export, and foreign exchange regulations. It has been the practice in Bangladesh to invite international tenders for imports required by Government departments and state trading agencies.

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